

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: M/s. SITI Cable Bhatia Network Entertainment P. Ltd.

V/s.

M/s. SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sandeepan Mandal i/b Ganesh Ch R 1-5	Advocate	Sandeepan Mandal, <u>Omankar</u>
2	Kunal Pareek i/b Thakore Sandeep	Advocate for Petitioner	<u>K</u>

ORDER

TCP No.65/58,59,397-398/CLB/MB/MAH/2014

1. The Learned Counsels of both the sides are present.
2. The Learned Representatives have informed that in the recent past a Meeting was held between the parties to settle the issue amicably.
3. From the records of the case it is found that on the ground of settlement number of adjournments were given. However, there is no evidence on record of any such settlement. A last chance is given to both the sides to place on record any evidences of amicable settlement.
3. The respondents are also directed to complete the pleadings. The next date of hearing is **1st March, 2017**, duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th January, 2017.